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Central Administrative Tribunal
Principal Bench, New Delhi.

O.A.No.2540/2002

Friday, this the 27th day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri M.P. Singh, Member (A)

Shri Jagroop Singh IPS
son of Daryao Singh
Posted as Addl. S.P. Faridabad
State of Haryana.

...Applicant.

(By Advocates: Shri S.P.Singh Chauhan & Dr. G.S.Sangwan)

Versus

1. Union of India through Secretary
Home Ministry, North Block,
New Delhi.

2. State of Haryana
through Secretary of Home Department,
Chandigarh.

...Respondents.

O R D E R (ORAL)

Justice Shri V.S. Aggarwal:

The applicant for redressal of his grievance has already sent a notice dated 12.9.2002 to the respondents, copy of which is Annexure A-4.

2. At this stage, without expressing any opinion on merits of the matter, it would be appropriate and we accordingly direct that respondent No.1 will consider the representation of the applicant and pass an appropriate order within two months from the date of receipt of a certified copy of the present order.

3. Subject to aforesaid, the OA is disposed of.

Issue Dasti.


(M. P. Singh)
Member (A)

/sunil/


(V. S. Aggarwal)
Chairman